

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 61/RP/2016 alongwith I.A. No. 58/2016

Subject : Review of the order dated 29.7.2016 in Petition No. 127/TT/2014.

Date of Hearing : 6.12.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power transmission Corporation Limited and 16 others

Parties present : Mrs. Swapna Seshadri, Advocate, PGCIL
S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri K.K. jain, PGCIL
Shri Jasbir Singh, PGCIL
Shri S.S. Raju, PGCIL
Mrs. Manju Gupta, PGCIL

Record of Proceedings

Learned counsel for the review petitioner has submitted that the instant review petition has been filed against the order dated 29.7.2016 in Petition No. 127/TT/2014 wherein transmission tariff was allowed for LILO of both circuits of Tuticorin JV-Madurai 400kV D/C (Quad) line at Tuticorin Pooling Station along with new 765 kV Pooling Station at Tuticorin (initially charged at 400 kV) including 1x80 MVAR, 400 kV Bus Reactor under "Transmission System associated with Common System associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area-Part-A" in Southern Region for 2014-19 period.

2. Learned counsel for the review petitioner further submitted that the Commission in the impugned order held that the transmission charges of the instant assets would be borne by the generators i.e. Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited until the construction of dedicated transmission lines by them. She



submitted that against a similar direction pertaining to downstream assets in order dated 19.7.2016 in Petition No. 403/TT/2014, Review Petition No. 54/RP/2016 has been filed by PGCIL which is listed for hearing on 15.12.2016. Learned counsel requested to list the instant matter on the same day as the issues involved are similar.

3. Taking note of the request of the learned counsel for review petitioner, the Commission directed to list the instant review petition alongwith Review Petition No. 54/RP/2016 on 15.12.2016.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

